

Central Administrative Tribunal
Principal Bench
New Delhi

O.A.No.61/2017
M.A.No.71/2017

Order Reserved on: 19.01.2017
Order pronounced on 20.01.2017

Hon'ble Shri V. Ajay Kumar, Member (J)

ICMR Officers' Association & Others ... Applicants

(By Advocate: Ms. Surabhi Sanchita with Shri Mohit Kr. Gupta)

Versus

M/o Health & Family Welfare & Others ... Respondents

(By Advocate: Shri R.N.Singh)

O R D E R

In view of the difference of opinion expressed by Hon'ble Shri P.K.Basu, Administrative Member and Hon'ble Dr. Brahm Avtar Aggrawal, Judicial Member, in respect of granting of interim relief, vide their separate orders dated 06.01.2017, the same is referred to me, as a 3rd Member reference.

2. Heard both sides on the question of Interim Relief and on the order of reference.

3. Since the facts of the case were already recorded in the aforesaid Order dated 06.01.2017, the same are not mentioned again.

4. I have gone through the pleadings on record and the divergent views expressed by the Hon'ble Members and in the circumstances and in view of the facts involved in the OA, I agree with the reasoning and the view of Hon'ble Dr. Brahm Avtar Aggarwal, Member (J).

5. Accordingly, the prayer for interim relief, is rejected.

6. List the OA on 16.02.2017 as directed in Order dated 06.01.2017.

7. Order by Dasti to both sides.

(V. Ajay Kumar)
Member (J)

/nsnrvak/